

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1740
ANSWERED ON:19.11.2010
APPEALS BEFORE ITAT
Rama Devi Smt. ;Yadav Shri M. Anjan Kumar

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government has taken steps to identify and dispose of the appeals involving huge outstanding amounts pending before the Commissioners (Appeal) and Income Tax Appellate Tribunal (ITAT)
- (b) if so, the success achieved by the Government during in the last two years;
- (c) if not, the reasons therefor, and
- (d) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SIRI S.S, PALANIMAMCKAM)

a) Yes. Sir

Government has taken measures for identification and disposal of appeals involving high outstanding amounts, pending before Commissioners of Income Tax (Appeals). Appeals having demand of more than Rs. 10 lacs have been categorised as 'High Demand Appeals' and measures for their early disposal are taken as a part of the Central Action Plan of Central Board of Direct Taxes. Besides timely disposals of appeals are regularly monitored by the administrative Chief Commissioner of Income Tax and Zonal Members of CBDT.

Considering the statutory scheme, directions for early disposal of appeals can not be issued to the Income Tax Appellate Tribunal. However, requests for early disposal of 'High Demand Appeals' are taken up on case to case basis by the Chief Commissioners of Income Tax concerned with the Tribunal

b). c) & d) In Financial Year 2009-10 a total of 79,709 appeals have been disposed by Commissioners of Income Tax (Appeals) all over the country as against 66,351 in Financial Year 2008-09, and 63,645 in Financial Year 2007-08. Further, in Financial Year 2009-10, 17,362 'High Demand Appeals' have been disposed of as against 15,701 in Financial Year 08-09 and 13,851 in Financial Year 07-08. Thus it is seen that in Financial Year 2009-10 there is increase of more than 10.5% in disposal of High Demand Appeals' from the earlier year. Further in Financial Year 2010-11, a new Central Action Plan for disposal of appeals by Commissioner of Income Tax (Appeal) has been issued by the Central Board of Direct Taxes in which disposal of 'High Demand Appeals' has been accorded top priority.